

ARBITRATION ON CHANDIGARH

•119. SHRI RAM CHANDER: SHRI SURJIT SINGH ATWAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Haryana has repudiated the arbitration commitment with regard to Chandigarh and demanded constitution of another Boundary Commission to examine the boundary of Punjab, Haryana and Himachal Pradesh; and

(b) if so, whether the Government of India have accepted the demand of Haryana; and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) A communication has been received from the Chief Minister of Haryana in which he has stated that the proposal for arbitration is neither feasible because of the attitude of other parties concerned nor acceptable to the Haryana Government on the strength of what is incorrectly claimed to be a commitment. As an alternative to arbitration, the State Government have suggested the setting up of a new boundary commission to go into the claims and counter-claims for territories including Chandigarh.

(b) The matter is under consideration.

UNEMPLOYMENT IN MADHYA PRADESH

156. SHRI K. C. BAGHEL: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government had sponsored any scheme to tackle the problem of educated unemployment in Madhya Pradesh during the Third Five Year Plan period; and

(b) if so, what are the details thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) and (b)

The various development schemes in operation in different States under the Five Year Plans are designed to improve the employment position of educated as well as other employment seekers.

EMPLOYMENT OF TECHNICALLY QUALIFIED PERSONS

157. SHRI K. C. BAGHEL: will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of technically qualified persons registered in the various employment exchanges in Madhya Pradesh as on the 31st December, 1966; and

(b) the number of those who have been provided with employment assistance during 1966?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) 12,848.

(b) 4,817.

PAYMENT OF DUES BY DISPLACED PERSONS IN MAHARASHTRA

158. SHRI JAIRAMDAS DAULATRAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that displaced persons who have purchased rooms in the old Military Barracks in Maharashtra, known as Refugee Camps, have to pay their dues to Government in a period of seven years;

(b) what are the reasons for not extending the period of payment to 30 years as represented by the displaced persons; and

(c) the reasons for not waiving payment of the interest due on the amounts?